



# CORPORATE LAW JOURNAL



**TO EXPLORE CORPORATE LITERACY**



## ABOUT US

Corporate Law Journal (CLJ) is an online electronic journal bring out by a group of young NLU students, MBA and other fledgling professionals striving to provides in-depth coverage of the corporate issues that mean the most to professionals, educators, researchers and academicians other members of the corporate community. This platform shall

ignite the idea and desire of young students  
to contribute in the field of education and  
research alongside the erudite response of  
corporate luminary.

We are committed to upholding the highest  
standards of publication ethics and take all  
possible measures against publication  
malpractice and resolving cases of suspected  
misconduct and irregularities.



## **VISION**

**To be recognized globally  
as a pioneer in the  
corporate community and  
to be a contributor  
in expanding the frontiers  
of knowledge to  
professionals, educators,  
researchers and  
academicians.**

## **MISSION**

**Our mission is to play a vital  
role in global research by contributing to  
the  
advancement of knowledge in critical  
areas  
through the delivery of innovative  
information. We seek to continuously  
make  
significant investments that will serve  
highquality  
and standard informative knowledge  
direct from the corporate experts.**





## **OBJECTIVES**

Corporate Law Journal (CLJ) is an open access bi-annual e-journal that will not charge any author fees for publication.

Corporate Law Journal is a new type of academic journal in Corporate Sector. By involving a large research community in an innovative open peer review process, the journal aims to provide fast access to top quality articles/papers, research notes and comments, current developments, Judgments and Advisory Opinions for and by professionals, educators, researchers and academicians in the specialized sector.

Publishing is seen as a cooperative enterprise between authors, editors, referees, and readers. Corporate Law Journal takes the form of an E-journal, i.e. submission, evaluation, and publication will be done electronic.

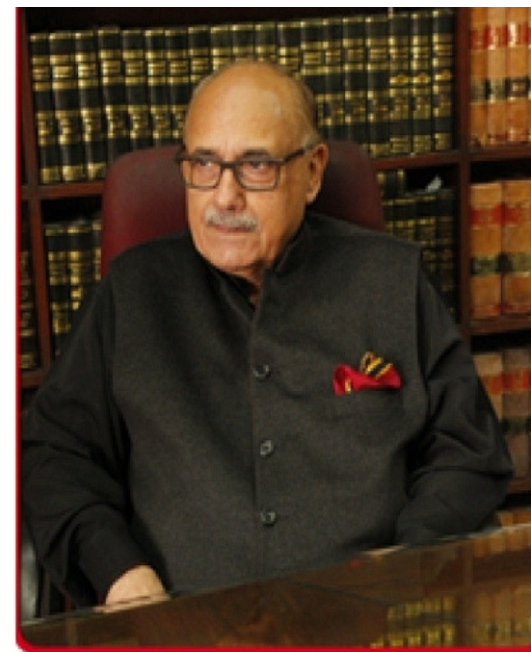
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# **CLJ PRINCIPLES**

## **OPEN ACCESS INITIATIVE**

Open Access is a publication model that enables the dissemination of research findings to the corporate community without restriction. Thus, all articles, paper, notes, judgments, emerging corporate issues published in are freely available online.

## **STUDENTS ORIENTED**

The main focus of CLJ is to provide platform for students, researcher scholars etc. to come forward and take initiative to research on the burning issue of the Corporate Sector, read, analyse, depth research and express their pinion supported with strong research work and give benefits to yourselves as well as whole corporate societies by their new findings and suggestions.

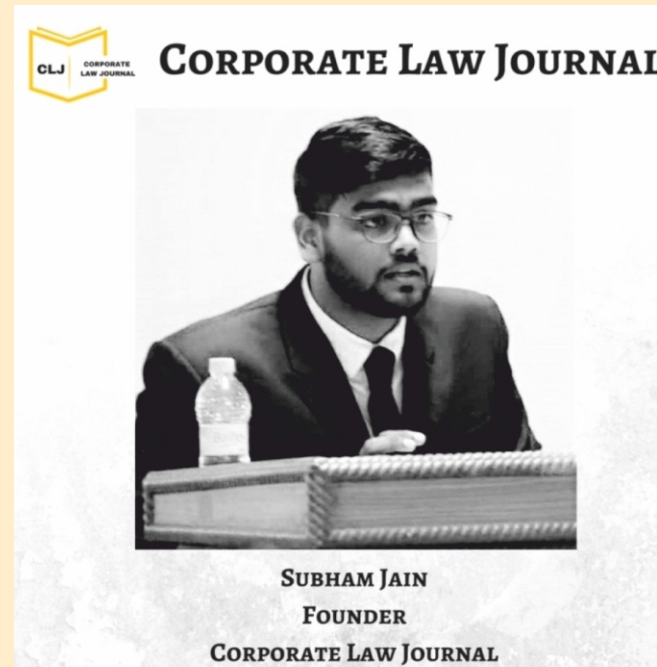
# **MODUS OPERANDI**

With enormous idea and challenges, we are coming with our first issue of journal inviting:

- 1. RESEARCH ARTICLE (4000 TO 7000 WORDS)**
- 2. SHORT NOTES (2000 TO 2500)**
- 3. CASE COMMENTS (1000 TO 3000)**
- 4. BLOGS (400 TO 700 WORDS)**

We will choose particular theme for our Volume then accordingly we select sub themes for particular Issues in that Volume. Our focus will be on burning topics and important areas which are really helpful in practical aspects of Corporate World.

# FOUNDER'S WORDS



## **The Thought Behind.....**

Albert Einstein once said :

**"TRY NOT TO BECOME A MAN OF SUCCESS BUT  
RATHER TRY TO BECOME A MAN OF VALUE".**

I believe that values are not inbuilt rather they are created. The origin of Corporate Law Journal is with this small question that why the word 'Corporate' is symbolic of 'Money Minded Mentality'. Producing next generation as value based professionals and with this Vision Corporate Law journal strives to be recognized globally as a pioneer in the Corporate Community.

Many times faulty environment around us become hindrances to truly fulfill our duties and obligations towards a Society which provides existence of corporate community. The journal also seeks to bridge the gap between the Corporate Sector and Society by creating true application of corporate governance and responsibility. This is a new kind of initiative in corporate arena which emphasizes the significance of professional ethics, moral values, social responsibility and good governance principles.

By involving a large research community in an innovative open peer review process, the journal aims to suggest policy makers and to provide fast access to top- quality articles/papers, research notes, and comments, current developments, Judgments and Advisory Opinions for and by professionals, educators, researchers and academicians in the specialized sector of the Corporate Sea.

With this spirit and ambition, we ensure that journal would be very helpful to establish link between Corporate Sector and Society. The young minds striving towards corporate world and their coming together To Explore Corporate Literacy will serve the purpose. We, the whole team of Corporate Law Journal hope great positive impact of our initiative.





Contact us

With this short-lived proposal, We would like to invite your contribution, ideas, views, suggestions or feedback; that will be valuable to us.

For any query, feel free to contact us at:

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